

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 1/73(4)/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

Name of the Company: Meena Subhash Kulkarni & Ors.  
V/s.  
Neesa Agritech & Food Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.				
2.				

**ORDER**

None present for Both Sides.

Application filed by Respondent under Rule 11 of the NCLT Rules, 2016.

Registry is directed to scrutiny the Application and if found in order list the matter on 27.04.2017 for hearing of main petition as well as application.

In case Respondent is not ready for hearing on the main petition and on application filed by him the matter will be decided according to law basing on the material available. No further adjournment will be granted in this matter.

List the matter on 27.04.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 18<sup>th</sup> day of April, 2017.